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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1409/94

dt.4-3-97

Between

Venkataamma

: Applicant

and

1. Chairman
Industrial Tribunal-I
1st Floor, Chandra Vihar
MJ Road, Hyderabad

2. Sub Divnl. Officer
Telecom, Sangareddy 502001

: Respondents

Counsel for the applicant

: C. Suryanarayana
Advocate

Counsel for the respondents

: N.R. Devaraj
Senior CGSC
8. Nampally, Secunderabad

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN
HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

QDPF
Judgement

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Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Mr. C. Suryanarayana for the applicant. Mr. N.R. Devaraj for the respondents.

1. The OA has been filed against the Award dated 10-6-1994 in ID No.7/93 passed by the Industrial Tribu-

nal-I, Hyderabad. The applicant has also challenged letter order dated 22-8-1994 ~~forwarding the award which is also a subject matter of the above.~~ It is now held by the Hon. Supreme Court that this Tribunal does not exercise jurisdiction against an Award of the Labour Court (Sh. Kishen Prasad Gupta

SCC 69). The learned counsel therefore seeks withdrawal of the OA with liberty to adopt such proceedings as the ~~.....~~ in accordance with law. The learned counsel indicates that he may advise the applicant to approach Hon'ble High Court. The counsel also submits that he will seek condonation of delay from Hon. High Court by excluding the period of pendency of this OA in this Tribunal. Hence, it is recorded that the OA has been pending in this Tribunal from 16-11-1994 till today. The OA is accordingly allowed to be withdrawn with liberty as mentioned above for want of jurisdiction in this Tribunal to entertain it. No order as to costs.

(H. Rajendra Prasad)
Member (Admn.)

W. G. Chaudhary
(M. G. Chaudhary)
Vice Chairman

Dated : March 4, 97
Dictated in Open Court

sk

en Court *FM 106 2-10-2-1977*
Deputy Register (O) cc

O.A. 1409/94.

To

1. The Chairman, Industrial Tribunal-I
Ist Floor, Chandra Vihar, MJ Road,
Hyderabad.
2. The Sub Divisional Officer, Telecom,
Sangareddy-1.
3. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, ~~Adm~~.Sr.CGSC.CAT.Hyd.
5. One copy to D.R.(A) CAT.Hyd.
6. One spare copy.
7. one copy to Mr. Naseem ~~Adm~~ for AD-
pvm.

SPB
23/4/97

I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: 4-3-1997

ORDER / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No.

(No 9/94)

T.A.No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed. To be withdrawn.

Disposed of with directions.
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.m.

